

**Central Administrative Tribunal
Principal Bench**

**OA No.3363/2017
MA No.3590/2017
MA No.3591/2017**

New Delhi, this the 17th day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Mahender Kumar (Rtd.), PET, KVS,
S/o Late Shri Sobh Raj, Aged 60 years,
Group 'C',
R/o C-301, Plot No.24, Sector-4, Dwarka,
New Delhi-110078.
2. Karan Singh (Rtd.), PET, KVS,
S/o Late Shri Richhpal Singh, Aged 61 years,
Group C,
R/o B-902, Plot No.23, Sector-12, Dwarka,
New Delhi-110078.
3. Bhani Dass Sharma (Rtd), PET, KVS, ‘
Aged 62 years, Group C,
S/o Late Shri Sukh Ram,
R/o Village and Post Office-Sudher,
Tehsil Dharamshala, District-Kangra,
Himachal Pradesh-176215.
4. Dharamvir Singh (Rtd), PET, KVS,
Aged 64 years, Group C,
S/o Late M.P. Singh, R/o 3/400, Hari Om Nagar,
Aligarh UP.
5. Prakash Chand (Rtd), PET, KVS,
Aged 62 years, Group C,
S/o Late Shri Sohnu Ram,
R/o Village-Bahadurpur Kalota,
PO-Hoshiarpur Kalota,
Tehsil Mukerian,
Punjab.
6. Manohar Lal (Rtd), PET, KVS,
Aged about 61 years, Group C,
S/o Late Shri Sunder Ram,
R/o Village & Post Office Sunerh Tehsil,

Negrota Bagwan,
District-Kangra,
Himachal Pradesh-176056.

(By Advocate : Shri E.J. Verghese)

...Applicants

Versus

1. Union of India through
The Secretary,
Ministry of Human Resources,
Shastri Bhawan,
New Delhi-110011.
2. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi-110016.

...Respondents

(By Advocate : Shri J.P. Tiwari and Shri S. Rajappa)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard both sides.

MA No.3590/2017

2. In the circumstances and for the reasons stated therein and in the interest of justice, the delay in filing the OA is condoned. Accordingly, the MA is allowed.

MA No.3591/2017

3. For the reasons stated, the MA filed for joining together in a single Application is allowed.

OA No.3363/2017

4. It is submitted that the applicants made number of representations including Annexure-A/8 (Colly) dated 09.07.2015, ventilating their grievances to the respondents, however, no orders have been passed thereon till date.

5. In the circumstances, OA is disposed of without going into the merits of the case, with a direction to the respondent No.2 to consider the claims of the applicants and to pass a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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